

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

GOVERNMENT ORDER NO:- 18203- JK (LD) of 2025

DATED: - 02 - 12 - 2025

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

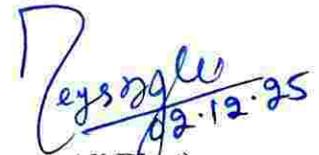
**Sd/-
(Achal Sethi)**

Secretary to Government
Dated: 02.12.2025

No:-LAW-OIC/12/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department,
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


(Reyaz Ali Bhat)

Deputy Legal Remembrancer



Annexure to the Government Order No. 18203- JK (LD) of 2025 dated 02.12.2025

S. No	Case Title	OIC
1	FIR No. 01/2023 u/s 8/21/29 NDPS Act, P/S Yaripora, case titled UT of J&K V/S Aziz Haroo and Another.	Sh. Chanchal Singh, SDPO P/S Yaripora
2	FIR No. 21/2022 of P/S Bemina, offence u/s 429/201 IPC, titled UT of J&K V/S Mohammad Iqbal Dar	Shri Majid Mehboob, SDPO West Srinagar
3	FIR No. 129/2001, P/S Handwara, offence u/s 304 IPC, titled UT of J&K V/S Mohammad Aslam Khan.	Mr. Hamid Ali JKPS, DySP Handwara
4	WPC No. 1854/2024 titled Mohammad Akbar Wagay Vs Union of Idnia and Ors	Shri Abdul Majid Magray JKPS DYSP Hqrs Pulwama
5	TA No. 6783/2020 titled Anil Jad Vs UT of J&K and Ors	Shri Jaswant Singh DySP Hq JKPS 125771
6	OA No. 176/2024 titled Sajjad Ahmad Sohil Vs UT of J&K and Ors	Shri Rohit Kumar, DySP Training PHQ
7	TA No. 5750/2021 titled Yog Raj VS UT of J&K and Ors	Shri Jaswant Singh DySP Hq JKPS 125771

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